

**APPROVE THE EXTENSION OF CIRP PERIOD BY 60 DAYS
BEYOND 270 DAYS AND FILING APPLICATION BEFORE
HON'BLE ADJUDICATING AUTHORITY**

"RESOLVED THAT pursuant to the provisions of section 60(5) and any other applicable provisions of the Insolvency and Bankruptcy Code, 2016 read with Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, an extension of Corporate Insolvency Resolution Process (CIRP) Period by Sixty Days (60 days) beyond Two Hundred and Seventy Days (270 days) be and is hereby approved by the members of Committee of Creditors ("CoC") of the Intarvo Technologies Private Limited ("Corporate Debtor").

RESOLVED FURTHER THAT Mr. Vinay Kumar Singhal, Resolution Professional of the Corporate Debtor be and is hereby authorized to file an application before Hon'ble National Company Law Tribunal/ Hon'ble Adjudicating Authority for seeking extension of the CIRP Period by Sixty Days (60 days) beyond Two Hundred and Seventy Days (270 days) and to do all such acts, deeds and things as may be considered necessary to give effect to the above resolution."

Having considered the facts and circumstances of the case and the submissions made on behalf of the Applicant, this Adjudicating Authority is inclined to extend the period of 60 days beyond 270 days i.e., 12.07.2024 to 09.09.2024. Accordingly, IA is **allowed**.

**-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

**-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**